

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO 77 OF 2017 &  
IA NOS. 207 OF 2017, 208 OF 2017 AND 209 OF 2017**

**Dated: 16<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**ATC Telecom Infrastructure Pvt. Ltd. & Ors. ...Appellant(s)  
Vs.  
Maharashtra Electricity Regulator Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Shailesh Kapoor  
Ms. Suruchi Thapar  
Mr. Ajay Kumar

Counsel for the Respondent(s) : Mr. Raunak Jain for  
Mr. Buddy A. Ranganadhan for R.1  
Mr. Farman Ali for R.2

**ORDER**

Admit. Issue notice. Mr. Raunak Jain appearing on behalf of Mr. Buddy Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Farman Ali takes notice on behalf of Respondent No.2.

It is represented that the issue involved in this appeal is similar to the issue involved in Appeal No. 342 of 2016. In Appeal No. 342 of 2016, on 23.01.2017, the statement made by learned counsel for Respondent No.2 was recorded that without prejudice to the rights and contentions of Respondent No.2, Respondent No.2 shall raise bills, however, no coercive steps will be taken till 21.02.2017. That statement has been thereafter continued. Since the same issue is involved in this appeal, learned counsel for Respondent No.2 states that the same statement may be recorded and

continued in this appeal also. Hence, the same statement is recorded and continued in this appeal till 30.03.2017.

List the matter on 30.03.2017. In the meantime, pleadings be completed.

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/sh*